

ceived proposal for setting up new industries in Rewa district;

(c) if so, the details thereof; and

(d) the action taken/proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF P.J. KURIEN): (a) No Central Public Sector Enterprise having registered office in the State of Madhya Pradesh is functioning in Rewa District. Information in respect of Private Industrial units functioning in Rewa District of Madhya Pradesh is not centrally maintained.

(b) to (d). As per the New Industrial Policy notified on 25th July, 1991 vide notification No. 477 (E), Industrial Licensing has been abolished for all projects except for a short list of Industries on security, strategic and social considerations. At present, only one application for setting up an industry in Rewa District is with the Government.

[English]

Emigration Agents

2142. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) the number of recognised/authorised emigration agents, State-wise;

(b) the number of emigrants during 1990-91, State-wise and destination-country wise;

(c) whether any emigration agent has been blacklisted since the scheme of registration came into force and if so, the names and addresses thereof; and

(d) if so, the steps taken by the Government to caution the potential emigrants against such agents?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The number of Recruiting Agents registered with the Ministry of Labour as on 31.10.91 was 1649. The break-up of Recruiting Agents Statewise is given in Statement -I given below.

(b) A statement indicating the number of persons to whom emigration clearance was granted during the year 1990 and 1991 (upto 31.10.91), countrywise is given in Statement-II below Statewise information of emigration clearance granted is not maintained.

(c) and (d). Under the Emigration Act, 1983 there is no provision to blacklist the Recruiting Agents. The Act provides for suspension or cancellation of Registration Certificates of erring Recruiting Agencies. The names of such Recruiting Agencies are intimated to the Protectors of Emigrants and such agencies are not authorised to send workers aboard for employment.

STATEMENT-I

Statement indicating number of Recruiting Agents registered with the Ministry of Labour State-wise as on 31.10.91 referred to in part (a) of Lok Sabha Unstarred Question No. 2142 for answer on 4.12.91.

<i>Sl.No.</i>	<i>Name of State/ Union Territory</i>	<i>No. of Recruiting Agents registered</i>
1.	Andhra Pradesh	38
2.	Bihar	2

<i>Sl.No.</i>	<i>Name of State/ Union Territory</i>	<i>No. of Recruiting Agents registered</i>
3.	Chandigarh	35
4.	Delhi	380
5.	Goa	5
6.	Gujarat	6
7.	Haryana	12
8.	Jammu & Kashmir	2
9.	Karnataka	7
10.	Kerala	37
11.	Madhya Pradesh	1
12.	Maharashtra	945
13.	Orissa	4
14.	Punjab	63
15.	Rajasthan	15
16.	Tamil Nadu	63
17.	Uttar Pradesh	28
18.	West Bengal	7

Total: 1,649

STATEMENT — II

Statement indicating Emigration clearance given during the years 1990 and 1991 (upto 31st October, 1991) referred to in part (b) of Lok Sabha Unstarred Question No. 2142 for answer on 4.12.91

Sl. No.	Year	Bahrain	Oman	Singapore	Yeme	UAE	Kuwait	S. Arabia	Qatar	Iraq	Libya	don	Others	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	
1.	1990	6,702	34,267	6	—	11,962	1,077	79,473	3,704	1,650	3	4,336	43,565	
	1991 (upto 31st Oct., 91)	4,860	15,082	537	63	7,805	3,789	59,175	1,767	26	273	2,450	96,405	